



ITEM NO.21

COURT NO.5

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 3170/2023

VISHWANATH & ANR.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

**[ONLY IA NO. 233131/24 IN CRL. APPEAL NO. 4312/24
IS LISTED UNDER THIS ITEM]**

WITH

CrI.A. No. 4312/2024 (II)

IA No. 233131/2024 - SUSPENSION OF SENTENCE

**Date : 12-01-2026 This application was called on
for hearing today.**

CORAM :

HON'BLE MR. JUSTICE M.M. SUNDRESH

HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Appellant(s)

**Mr. Devesh Pratap Singh, AOR
Mr. Abhishek Kumar, Adv.**

**Mr. Abhishek Sharma, AOR
Mr. Shantanu Pandit, Adv.
Mr. Deepak Sharma, Adv.**

For Respondent(s)

**Mr. Ankit Goel, AOR
Mr. Manish Kumar, Adv.**

UPON hearing the counsel the Court made
the following
O R D E R

IA No. 233131/2024 - SUSPENSION OF SENTENCE IN
Crl.A. No. 4312/2024

We have heard the learned counsel appearing
for the parties.

Taking into consideration the fact that the
sentence of the co-accused has been suspended, and
the fact that the appellant has already undergone
incarceration for nearly 7 years, we are inclined
to suspend the sentence of the appellant.

Accordingly, the sentence of the appellant is
suspended, and he is granted bail, during the
pendency of the appeal, on terms and conditions to
the satisfaction of the Trial Court.

The application stands allowed.

(ASHA SUNDRIYAL)
DEPUTY REGISTRAR

(NIDHI WASON)
ASSISTANT REGISTRAR